

**CIVIL DEFENCE (AMENDMENT) RULES,
1971**

**THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS (SHRI
F. H. MOHSIN) :** I beg to lay on the
Table a copy of Civil Defence (Amendment)
Rules, 1971 (Hindi and English versions)
published in Notification No. G. S. R.
1847 in Gazette of India dated the 8th
December, 1971, under section 20 of the
Civil Defence Act, 1968. [*Placed in Library.*
See No- LT—1414/72]

12.20 hrs.

CONVICTION OF MEMBER

MR. SPEAKER : I have to inform the
House that I have received the following
communication, dated the 14th March,
1972, from the Superintendent of Police,
C. S. E. and Western Railways,
Nagpur :—

"I have the honour to inform you
that Shri Jambuvant Dhote, Member,
Lok Sabha, was tried by the Special
Judicial Magistrate, First Class,
Railways, Nagpur, in Criminal Case
No. 2712/68, on a charge for offences
under Sections 323, Indian Penal Code
and 120(B) of the Indian Railways Act.
He was convicted for offence under
Section 323, Indian Penal Code and was
sentenced to imprisonment till the
rising of the Court and to pay a fine of
Rs. 500/-, in default to undergo rigorous
imprisonment for a period of one
month. He was also convicted for
offence under Section 120(B) of the
Indian Railways Act and was sentenced
to pay a fine of Rs. 50/-, in default to
suffer rigorous imprisonment for five
days. The Judgment was delivered on
the 14th of March, 1972

Shri Jambuvant Dhote was alleged
to have assaulted with a stick on the
Assistant Medical Officer, Shri Kulkarni,
on the staircase leading to the Refresh-
ment Room of the Railway Station,
Nagpur, on 7th July, 1966, on account
of some grudges which he held against
Shri Kulkarni. The allegations were
found to be proved against Shri Dhote
and as such he was convicted.

Shri Jambuvant Dhote has requested
for time for paying the amount of fine

which is granted by the Court upto
the 30th March 1972. He also intends
to go in appeal against the convic-
tion."

**SHRI SHASHI BHUSHAN (South
Delhi) :** A very innocent Member !

12.22 hrs.

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

NINTH REPORT

**SHRI G. G. SWELL (Autonomous
Districts) :** I beg to present the Ninth
Report of the Committee on Private Mem-
bers' Bills and Resolutions.

PAYMENT OF GRATUITY BILL

**EXTENSION OF TIME FOR PRESENTATION
OF SELECT COMMITTEE REPORT**

**SHRI C. M. STEPHEN (Mavattu-
puzha) :** I beg to move that this House
do extend the time for the presentation of
the Report of the Select Committee on the
Bill to provide for a scheme for the pay-
ment of gratuity to employees engaged in
factories, mines, plantations, shops or other
establishment and for matters connected
therewith or incidental thereto upto the
1st May, 1972.

MR, SPEAKER : The question is :

"That this House do extend the time
for the presentation of the Report of
the Select Committee on the Bill to
provide for a scheme for the payment
of gratuity to employees engaged in
factories, mines, plantations, shops or
other establishments and for matters
connected therewith or incidental there-
to upto 1st May, 1972."

The motion was adopted

12.24 hrs.

BUSINESS ADVISORY COMMITTEE

EIGHTH REPORT

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAJ BAHADUR) :**
I beg to move that this House do agree

[Shri Raj Bahadur]

with the Eighth Report of the Business Advisory Committee presented to the House on the 14th March, 1972.

MR. SPEAKER . The question is :

"That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on the 14th March, 1972."

The motion was adopted.

12.25 hrs.

SUPPLEMENTARY DEMANDS* FOR GRANTS (GENERAL), 197 -72

MR. SPEAKER . Now, the House will take up discussion and voting on the Supplementary Demands for Grants (General).

DEMAND No. 2—DEFENCE SERVICES, EFFECTIVE—ARMY

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,45,03,50,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Defence Services, Effective—Army'."

DEMAND No. 3—DEFENCE SERVICES, EFFECTIVE—NAVY

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 8,14,90,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Defence Services Effective—Navy' "

DEMAND No. 4—DEFENCE SERVICES, EFFECTIVE—AIR FORCE

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 20,41,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Defence Services, Effective—Air Force'."

DIMAND No. 5—DEFENCE SERVICES, NON-EFFECTIVE

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 3,39,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Defence Services, Non-Effective'."

DEMAND No. 12—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF EXTERNAL AFFAIRS

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs 40,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Other Revenue Expenditure of the Ministry of External Affairs'."

DEMAND No. 15—UNION EXCISE DUTIES

MR. SPEAKER . Motion moved :

"That a Supplementary sum not exceeding Rs. 1,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Union Excise Duties'."

DEMAND No. 16—TAXES ON INCOME INCLUDING CORPORATION TAX, ETC.

MR. SPEAKER Motion moved :

"That a Supplementary sum not exceeding Rs. 1,75,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Taxes on Income including Corporation Tax, etc.'"

DEMAND No. 18—AUDIT

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 20,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Audit'."

*Moved with the recommendation of the President. ..